

(2019) 11 DEL CK 0152

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 5707 Of 2019

Chandan Shah

APPELLANT

Vs

State (N.C.T Of Delhi) & Anr

RESPONDENT

Date of Decision : 08-11-2019

Acts Referred:

Indian Penal Code, 1860 — Section 354, 452, 506

Citation : (2019) 11 DEL CK 0152

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : AK Sharma, Panna Lal Sharma, Himansu Pathak, Rakhi

Final Decision : Allowed

Judgement

Suresh Kumar Kait, J

CRL. M.A. 39939/2019

1. Allowed, subject to all just exceptions.

2. Application is disposed of.

CRL.M.C. 5707/2019

3. Vide the present petition, the petitioner seeks direction thereby quashing FIR No.338/2015 dated 19.11.2015, registered at P.S. Inder Puri for the offences punishable under Sections 354/452/506 IPC and all other proceedings emanating therefrom.

4. Notice issued.

5. Notice is accepted by learned APP for the State and counsel for the respondent no.2.

6. With the consent of the counsel for the parties, the present petition is taken up for final disposal.

7. The present petition is filed on the ground that the parties have settled their disputes and the respondent No.2 has no objection if the present petition is allowed.

8. Respondent No.2 is personally present in Court with learned counsel and has been identified by SI Sunder Singh (Retd.) and submits that matter has been settled and she does not wish to prosecute the matter any further.

9. The petitioner and respondent no.2 have entered into an amicable settlement before the learned Mediator, Patiala House Courts, New Delhi on 03.02.2018.

9. Taking into account the aforesaid facts, this Court is inclined to quash the concerned FIR as no useful purpose would be served in prosecuting the petitioner any further.

10. For the reasons afore-recorded, the FIR No. 338/2015 dated 19.11.2015, registered at P.S. Inder Puri and consequent proceedings emanating therefrom are quashed.

11. The petition is allowed accordingly.

12. Dasti.